

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**R.P. No. 13 of 2013 in**  
**Appeal No. 199 of 2012**

**Dated : 10<sup>th</sup> March, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**The South Indian Sugar Mills Association**  
**& Ors. .... Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory**  
**Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. K. Gopal Choudhary**  
**Mr. T. Srinivasa Murthy**  
**Ms. Shruti Iyer**

**Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2**

**ORDER**

Written notes have been filed by the learned counsel for the Appellant. The learned counsel for the Respondent no. 2 wants sometime to file the written submission. He is directed to file the same on or before 24<sup>th</sup> March, 2014 after serving copy on the other side.

**Order is reserved.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Vs/js